

Filed by
Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
Original Application No. 19/2025/EZ

In the matter of:

SHUKADEV MOHANTY.

...Applicant

-Versus-

State of Odisha and others.

....Respondents.

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2,
COMMISSIONER, BHUBANESWAR MUNICIPAL CORPORATION

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Filed by:



Mr. Rajib Ray,
Advocate,

Bar Association Room No. 13,
High Court, Calcutta

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11/9/2025

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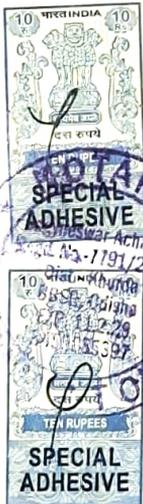
AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2,
COMMISSIONER, BHUBANESWAR MUNICIPAL CORPORATION

I, Shri Rajesh Prabhakar Patil, son of Sri Prabhakar Kashiram Patil, aged about 50 years by faith: Hindu, by occupation- Government Service, now posted as the Commissioner, Bhubaneswar Municipal Corporation (BMC)- ICOMC Tower, Unit IX, in front of Satya Nagar Kali Temple on Janpath, Bhubaneswar-751002, Odisha, India do hereby solemnly verify and say as follows: -

1. I am the presently working as Commissioner, Bhubaneswar, the Respondent No. 2 herein, I have made myself acquainted with the facts and circumstances of this case to affirm this affidavit.
2. That I have affirmed this affidavit in the instant matter in pursuant to the solemn order dtd.11.2.2025 passed by the Hon'ble Tribunal.

That I have gone through the Application filed by the petitioner and have understood the contentions made therein.

Rajesh P. Patil
 Commissioner
 Bhubaneswar Municipal Corporation



-X-

4. That, I have also gone through the Order dtd.11.02.2025 passed by the Hon'ble Tribunal.

5. That, after perusal of the above order of the Hon'ble Tribunal the City Planner /Deputy Commissioner (Revenue) and Deputy Commissioner (Sanitation) of Bhubaneswar Municipal Corporation were directed to cause an enquiry and report.

6. That, following the field investigation, the concerned officer(s) have submitted that the proposed site for the CNG station is under construction over Plot No. 457(P), Khata No. 619, Kisam-Gochara, Mouza-Chandrasekharpur, which is recorded in the name of the General Administration Department, Govt. of Odisha, and being allotted the land measuring Ac. 0.300 dec in Mz-Chandrasekhar in favour of GAIL (India) Ltd. for the establishment of the CNG Station. Bhubaneswar Municipal Corporation has nothing to comments from Para 1 to 23 to the application filed by the petitioner.

7. That the statements made in paragraph 1 to 6 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Advocate



Rajesh P. Patil
Commissioner
Bhubaneswar Municipal Corporation
Deponent

11.4.25

Jagyneshwar Acharya
Notary, Govt. of India
Odisha, BBSR, Dist. - Khurda
Regd. No. - 7791/2009
8455885397

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Affidavit of respondent
no.02, Commissioner,
Bhubaneswar
Municipal Corporation.

RAJIB RAY

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No. 13,

High Court, Calcutta

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